

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-191(PB)/2017

IN THE MATTER OF:

Reliance Commercial Limited

.....Petitioner

v.

Varaha Infra Limited

.....Respondent

SECTION : UNDER SECTION 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 28.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) :

For the Respondent(s) :

ORDER

Even on the second call post lunch, no one is present in support of the application.

In the interest of justice, hearing is deferred to 5th September, 2017.

Sd/-
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
(MEMBER (TECHNICAL))